

ITEM NO.15+17

COURT NO.1

SECTION X

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Writ Petition(s)(C) No. 469/2022

EKNATHRAO SAMBAJI SHINDE

Petitioner(s)

VERSUS

DEPUTY SPEAKER MAHARASHTRA STATE
LEGISLATIVE ASSEMBLY & ORS.

Respondent(s)

(FOR ADMISSION and IA No.88601/2022-STAY APPLICATION and IA No.88602/2022-EXEMPTION FROM FILING O.T. and IA No.88964/2022-APPROPRIATE ORDERS/DIRECTIONS AND IA No. 89960/2022 - INTERVENTION APPLICATION

WITH

W.P.(C) No. 493/2022 (X)

(FOR ADMISSION and IA No.92215/2022-STAY APPLICATION and IA No.92217/2022-EXEMPTION FROM FILING O.T. and IA No.92216/2022-PERMISSION TO FILE LENGTHY LIST OF DATES)

W.P.(C) No. 468/2022 (X)

(FOR STAY APPLICATION ON IA 88603/2022 AND FOR EXEMPTION FROM FILING O.T. ON IA 88604/2022

W.P.(C) NO. 538 OF 2022 (X) (ITEM NO. 17)

(FOR ADMISSION and IA No.98577/2022-STAY APPLICATION and IA No.98578/2022-EXEMPTION FROM FILING O.T.)

W.P.(C) No. 479/2022 (X)

(FOR ADMISSION and IA No.90188/2022-EX-PARTE STAY and IA No.90189/2022-EXEMPTION FROM FILING O.T.)

W.P.(C) No. 470/2022 (X)

(IA No. 88697/2022 - EX-PARTE STAY)

Date : 20-07-2022 These matters were called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE KRISHNA MURARI
HON'BLE MS. JUSTICE HIMA KOHLI

For Parites:

Mr. Tushar Mehta, SGI
Mr. Rajat Nair, Adv.
Mr. Kanu Agrawal, Adv.
MR. Arvind Kr. Sharma, Adv.

Mr. Harish N. Salve, Sr. Adv.
Ms. Malvika Trivedi, Sr. Adv.
Mr. Chirag Shah, ADV.
Mr. Utsav Trivedi, Adv.
Mr. Abhinay Sharma, AOR
Mr. Himanshu Sachdeva, Adv.
Ms. Monini Roy, Adv.
Mr. Pooran Chand Roy, Adv.
Ms. Shivani Bhushan, Adv.

Mr. Rajeev Dhavan, Sr. Adv.
Mr. Pai Amit, AOR
Ms. Pankhuri Bhardwaj, Adv.
Mr. Rahat Bansal, Adv.

Mr. Rahul Chitnis, Adv.
Mr. Sachin Patil, AOR
Mr. Aaditya A. Pande, Adv.
Mr. Geo Joseph, Adv.
Ms. Shwetal Shepal, Adv.

Mr. Gaurav Belsare, Adv.
Mr. Javedur Rahman, AOR

Mr. Mahendra Kawchale, Adv.
Ms. Neeta Joshi, Adv.
Mr. Vijay Pal, Adv.
Mr. Mahendra Kumar, Adv.
Mr. Pramod Kumar Singh, Adv.
Mr. Deepankar, Adv.
Mr. Kundan Lal, Adv.
Mr. Kailash Prashad Pandey, AOR

Mr. Kapil Sibal, Sr. Adv.
Mr. Abhishek Manu Singhvi, Sr. Adv.
Mr. Devadatt kamat, Sr. Adv.
Mr. Amit Anand Tiwari, Adv.
Mr. Rajesh Inamdar, Adv.
Mr. Amit Bhandari, Adv.
Mr. Nizam Pasha, Adv.
Mr. Harsh Pandey, Adv.
MR. Revanta Solanki, Adv.
Ms. Devyani Gupta, Adv.
Ms. Tanvi Anand, Adv.

Mr. Anish R. Shah, AOR

Mr. Harish Salve, Sr. Adv.
Mr. Maninder Singh, Sr. Adv.
Mr. Mahesh Jethmalani, Sr. Adv.
Mr. Siddharth Dharmadhikari, Adv.

Mr. Abhikalp Pratap Singh, AOR
Ms. Gunjan Mangla, Adv.
Ms. Aagam Kaur, Adv.
Ms. Siya Chaudhary, Adv.
Ms. Aadya Yadav, Adv.
Mr. Prabhas Bajaj, Adv.

Mr. Rakesh Kailash Sharma, Adv.
Ms. Saket Gautam, Adv.
Mr. Alok Singh, Adv.
Ms. Shiwangi Singh, Adv.
Mr. Abhinay, AOR

Mr. Mahendra Kawchale, Adv.
Ms. Neeta Joshi, Adv.
Mr. Vijay Pal, Adv.
Mr. Mahendra Kumar, Adv.
Mr. Pramod Kumar Singh, Adv.
Mr. Deepankar, Adv.
Mr. Kundan Lal, Adv.

Mr. Rakesh Kailash Sharma, Adv.
Ms. Saket Gautam, Adv.
Mr. Alok Singh, Adv.
Ms. Shiwangi Singh, Adv.

Mr. Raj Kishor Choudhary, Adv.
Mr. Avinash Golhale, Adv.
Mr. Shakeel Ahmed, Adv.

Mr. Siddharth Bhatnagar, Sr. Adv.
Mr. Malvika Trivedi, Sr. Adv.
Mr. Chirag Shah, Adv.
Mr. Utsav Trivedi, Adv.
Mr. Abhinay Sharma, AOR
Mr. Himanshu Sachdeva, Adv.
Ms. Monini Roy, Adv.
Ms. Shivani Bhusan, Adv.
Ms. Pooran Chand Roy, Adv.

Ms. Astha Prasad, AOR
Ms. Unnati Vijay, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. Heard learned Senior Advocates appearing for the parties.
2. Issue notice in Writ Petitions No. 493/2022 and 479/2022.

3. Learned Advocates appearing for the respondents accept notice.
- 4 After hearing learned Senior Advocates appearing for the parties, it is agreed that some of the issues raised, may require consideration by a larger Bench, if necessary.
5. Considering the peculiar issues raised in these petitions, it would be appropriate if both sides pen down the issues which they propose to argue. Learned advocates for the parties are requested to submit the issues along with a common compilation of the relevant documents filed in the connected petitions, preferably by 27th July, 2022.
6. At the request of Mr. Kapil Sibal, learned Senior counsel, which is not opposed by the other side, W.P.(C)No.493/2022 shall be treated as the lead matter. The respondents are directed to file a common counter affidavit that shall deal with all the factual averments made by the other side, which they wish to rebut.
7. List the matters in the 1st week of August, 2022.

(RAJNI MUKHI)
COURT MASTER (SH)

(R.S. NARAYANAN)
COURT MASTER (NSH)